

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 47 (RE-99)/1997-2002

NEW DELHI: 7th March, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following further amendments in the Notification of the Government of India in the Ministry of Commerce No. 16(RE-98)/97-02 dated 31.08.98 namely-

In the said Notification, in Annexure thereto, the following entries should be incorporated:

Exim Code	Item Description	Policy	Conditions relating to policy	Import under SIL/ Public Notice
290313 00	Chloroform	Free		

290313 01	CH ₃ C Cl ₃ 1,1,1- Trichloroethane (Methyl chloroform)	Restricted		
290313 02	Deleted			

This issues in Public Interest.

Sd/-

(N.L. LAKHANPAL)

DIRECTOR GENERAL OF FOREIGN TRADE & Ex-officio

ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

Copy to all concerned:

Sd/-

(O.P. HISARIA)

DEPUTY DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from File No. 01/93/180/1036/AM-99)